



Central Electricity Regulatory Commission

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Phone : 23353503, FAX: 23753923

Petition No. 149/TL/2023

Dated: 18.7.2023

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by Bhadla Sikar Transmission Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 to establish 2009 (hereinafter referred to as "Transmission Licence Regulations") to establish Inter-State Transmission System for "Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E" on Build, Own, Operate and Maintain (BOOM) basis (hereinafter referred to as "the Project") consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Bhadla-II PS- Sikar-II 765 kV D/c line (2nd)	18 months	Elements marked at Sl. No. 1 to 4 are required to be commissioned simultaneously as their utilization is dependent on commissioning of each other
2.	2 no. of 765 kV line bays each at Bhadla-I and Sikar-II for Bhadla-II PS- Sikar-II 765 kV D/c line		
3.	1x330 MVAR switchable line reactor for each circuit at Sikar-II end of Bhadla-II PS-Sikar-II 765kV D/c line 330 MVAR, 765 kV reactor- 2 Switching equipment for 765 kV reactor-2		
4.	1x240 MVAR switchable line reactor for each circuit at Bhadla-II end of Bhadla-II PS – Sikar-II 765 kV D/c line 240 MVAR, 765 kV reactor- 2 Switching equipment for 765 kV reactor -2		

Note:

- i. POWERGRID to provide space for 2 no of 765 kV bays and space for 2 no of line reactors at Bhadla-II sub-station.
 - ii. Developer of Sikar-II PS to provide space for 2 no of 765 kV bays and space for 2 no of line reactors at Sikar-II PS.
 - iii. Supply and Installation of Spare 1x80 MVAR 1-ph reactor unit at Bhadla-II S/S is not envisaged under present scope. TSP shall install the 765kV Line Reactor banks at Bhadla -II PS such that same is suitable for 1-ph switching whenever the separate spare 1-ph unit is provided in future. Further, all the associated equipment required for switching arrangement viz isolators, circuit breakers, Neutral bus, 765 kV & 145 kV auxiliary buses etc. at Bhadla-II PS shall be provided by TSP for the 765 kV Reactor banks under present scope. TSP shall provide the equipment/facilities at Bhadla-II PS such that only supply & installation of 1x80 MVAR spare unit of Reactor, associated LA, 1-Ph Circuit Breaker and extension of 765 kV & 145 kV buses will be required for completion of switching arrangement in future.
 - iv. The spare unit of 765kV, 1x110 MVAR Reactor being provided at Sikar-II PS under 'Transmission system strengthening for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II -Part C' shall be utilized as common spare for 6x110 MVAR Switchable Line Reactors to be provided at Sikar-II PS each under 'Transmission system strengthening for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II-Part D' and 'Transmission system strengthening for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II-Part E'.
2. The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹ 1352.15 million per annum on the basis of the competitive bidding carried out by PFC Consulting Limited (PFCCL), in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
 3. The Central Transmission Utility of India Limited vide its letter dated 4.7.2023 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
 4. Based on material available on record, the Commission has, vide order dated 18.7.2023 in Petition No. 149/TL/2023, proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.
 5. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of inter-State transmission licence to Bhadla Sikar Transmission Limited, (Now known as POWERGRID Bhadla Sikar Transmission Limited) before the Commission can be accessed at the website www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.
 6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by 7.8.2023 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
 7. The application shall be taken up for further hearing by the Commission on 11.8.2023. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary